



Government of Jammu and Kashmir  
Civil Secretariat, Home Department  
Jammu/Srinagar.

**NOTIFICATION.**

Srinagar, the 31<sup>st</sup> May, 2016

SRO176 .- Whereas, on 22.05.2011, Police Station Doda received a docket from SI Shiv Kumar No. 6665/NGO to the effect that one Farooq Ahmad S/o Gul Mohd. Malik R/o Kashuryan and Zaffarullah S/o Gh. Mohd. Malik R/o Koti Tehsil, District Doda, both OGW of LeT outfit, are working for Javid Ahmad Code Abu Herrera S/o Gh. Mohammad Malik R/o Kalsuryan, Chief area Commander of LeT outfit and are providing shelter and information with regard to movement of security forces to Javed Ahmad and other militants & are in possession of incriminating documents, besides propagating boycott of the Panchayat Elections; and

Whereas, in this connection , Case FIR No. 116/2011 under sections 10, 13 and 19 of the Unlawful Activities (Prevention) Act, 1967 was registered in Police Station, Doda and investigation initiated; and

Whereas, during the course of investigation, the Investigating Officer visited on spot, prepared site plan and arrested the two accused, namely, Farooq Ahmad Malik and Zaffarullah. During their search, one pair of Khan Dress, one identity Card and a Mobile Phone was recovered from the possession of Zaffarullah and one Mobile Phone (Lemon) with two SIMs, 25 leaves of posters of LeT outfit and 02 tapes were seized from the possession of Farooq Ahmad Malik; and

Whereas, during the course of further investigation, on the basis of statement of witnesses, the seizure memos and other evidence, the Investigating Officer has established a prima-facie case against the accused persons under sections 10, 13 and 19 of the Unlawful Activities (Prevention) Act, 1967; and

Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently scrutinized the Case Diary file and all the other relevant documents

